

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3961/2015

New Delhi, this the 5th day of November, 2015

Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

Mrs. Asha Prabha Bhardwaj, Aged about 60 years
Z.R.O(Retd.)
South West-II, Vasant Kunj, New Delhi
R/o House No. 25, Type- 3rd, Jal Vihar Colony
New Delhi-110024.Applicant

(By Advocate: Mr.Malya Kumar Chand)

Versus

1. Delhi Jal Board
Through its CEO,
Varunalaya, Jhandewallan
New Delhi-110055 Respondent

ORDER (ORAL)

Learned counsel for the applicant submits that this OA may be disposed of at the admission stage itself, without notice to the respondent, with a direction to it to consider and dispose of her representation dated 6.10.2015 (Annexure A-1) in a time-bound manner.

2. Accordingly, finding substance in the above submission and without going into the merits of the matter, I direct the respondent to duly consider the aforesaid representation and pass a speaking order thereon within a period of two weeks from the date of receipt of a copy of this Order. The respondent shall also communicate its decision to the applicant.
3. The OA is disposed of with the above directions.

**(Dr. Brahm Avtar Agrawal)
Member (J)**

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